

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:14

ANSWERED ON:22.11.2012

RE STRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME .

Ray Shri Rudramadhab

Will the Minister of POWER be pleased to state:

(a) the details of the funds sanctioned under the Re-structured Accelerated Power Development and Reforms Programme (R-APDRP) to various States during the last three years and the current year, State-wise;

(b) whether the Government has taken any decision regarding providing assistance/benefits under the R-APDRP to the States including Odisha wherein distribution of electricity has been privatised; and

(c) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 14 TO BE ANSWERED IN THE LOK SABHA ON 22.11.2012 REGARDING RE-STRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME.

(a) : Government of India approved Restructured-Accelerated Power Development and Reforms Programme (R-APDRP) as a Central Sector Scheme in July, 2008. The focus of R-APDRP is on actual demonstrable performance by utilities in terms of sustained AT&C loss reduction in the project areas. Projects under the scheme are taken up in two parts in towns having population more than 30,000 (10,000 for special category States) as per census 2001. Part-A of the scheme is for establishing IT enabled system for energy accounting / auditing, customer care, computerized billing and collection etc., Supervisory Control and Data Acquisition (SCADA) for cities with a population of 4 lacs and Annual Energy Input of 350 MU and Part-B projects are for up-gradation, augmentation & strengthening of electrical infrastructure in projects towns.

Under R-APDRP, no funds are allocated to States but are released in the form of loans against sanctioned projects in installments based on progress of projects and on achieving pre-defined milestones. So far, under R-APDRP, projects worth Rs.32323.70 crores (Part-A: Rs.6638.79 crores covering 1402 towns and 63 SCADA projects in 63 towns; Part-B: Rs.25684.91 crores in 1134 towns) have been sanctioned. Cumulatively an amount of Rs.6304.96 Crore has been disbursed under R-APDRP, for sanctioned projects.

The total amount of central financial assistance sanctioned and disbursed to various state power utilities under the R-APDRP Programme during each of last three financial years and the current year is enclosed at Annex.

(b) & (c) : R-APDRP was launched as Central sector scheme for XI Plan to provide financial assistance to state power Distribution Utilities. As per approved scheme, areas under private utilities including that of Odisha are not covered under Re-structured Accelerated Power Development and Reforms Programme (R- APDRP). Proposal for inclusion of areas under Private Utilities in R-APDRP is under consideration of Government of India.